

Sl. No.	Ministry/Department	Name of the Scheme
4.	Ministry of Agriculture	(i) National Horticulture Mission (NHM) (ii) National Food Security Mission (NFSM) (iii) National Mission of Oilseeds and Oil Palm (NMOOP) (iv) National Mission on Agriculture Extension and Technology (NMAET) (a) Sub-Mission on Agriculture Extension (b) Sub-Mission on Information Technology (c) Sub-Mission on National Mission on Seeds and Planting Material (d) Sub-Mission on National Mission on Agriculture Mechanization (v) National Mission for Sustainable Agriculture (NMSA) (vi) Rashtriya Krishi Vikas Yojna (RKVY)
5.	Ministry of Human Resources and Development	Sarva Shiksha Abhiyan (SSA)
6.	Ministry of Water Resources	(i) Accelerated Irrigation Benefits Programme (AIBP) (ii) Command Area Development and Water Management (CAD&WM) (iii) Repair, Renovation and Restoration of Water Bodies (RRR)
7.	Ministry of Women and Child Development	Integrated Child Development Services (ICDS)
8.	Ministry of Tribal Affairs	Special Central Assistance to Tribal Sub-Plan 104-112 (SCA to TSP) and Article 275(1) of the Constitution

Activity mapping for Centrally Sponsored Scheme

851. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to refer to answer to Starred Question 189 given in the Rajya Sabha on 21st July, 2014 and state:

(a) what further action has been taken by Ministries other than the eight mentioned on Activity mapping for their Centrally Sponsored Schemes (CSS); and

(b) whether Government would lay on the Table of the House copies of such Model Activity Maps as have already been prepared?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI NIHALCHAND): (a) and (b) All the line Ministries/Departments which are implementing Centrally Sponsored Schemes for socio-economic development of peoples at grassroots in rural areas, including those eight Ministries with model Activity Mappings indicated in the Report of the Expert Committee, were advised/pursued for revision of guidelines of the Centrally Sponsored Schemes (CSS) and for preparation of Activity Mapping with a view to provide roles and responsibilities (*i.e.* funds, functions and functionaries) to Panchayati Raj Institutions (PRIs) in implementation of the schemes. Many of those line Ministries/Departments indicated that guidelines of their respective schemes have been amended along with preparation of Activity Mappings for them. This Ministry has no proposal to lay such model Activity Maps in the Table of the House.

Complaints of irregularities in implementation of schemes

852. SHRIMATI JAYA BACHCHAN: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government has received complaints of irregularities in implementation of schemes and distribution of funds by Panchayati Raj Institutions and its members;

(b) if so, the details of steps Government has taken to check the matter;

(c) whether Government has taken any initiative to provide better training and skills to Panchayat members and if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI NIHALCHAND): (a) and (b) Implementation of Schemes of Ministry of Panchayati Raj *i.e.* Backward Region Grant Fund (BRGF) Programme and Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) are done at the ground level by the State Governments. Complaints of irregularities in implementation of the schemes are forwarded to the State Government(s) concerned for taking appropriate action.

(c) and (d) The funds released to the States under the Capacity Building (CB) Grant component of BRGF Programme are used primarily to provide training to Panchayat members for proper implementation of the BRGF Programme. Training module/material for Capacity Building of elected representatives and officials of the State Governments have been prepared by the respective State Institutions of Rural Development and Panchayati Raj in consultation with National Institute of Rural Development and